

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. UPLOK-1/DE/425/2018/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **22/03/2021**

RECOMMENDATION

Sub:- Departmental inquiry against;

Sri Nandkishore Dattajirao Patil, the then Head
Master, Government High School, Chikkadinkoppa,
Khanapur Taluk, Belagavi District (now retired) – Reg.

Ref:- 1) Govt. Order No.ಇಡಿ 135 ಎಸ್&ಪೆಚ್ 2018, Bengaluru dated
1/9/2018.

2) Nomination order No.UPLOK-1/DE/425/2018,
Bengaluru dated 10/9/2018 of Upalokayukta-1,
State of Karnataka, Bengaluru

3) Inquiry Report dated 16/3/2021 of Additional
Registrar of Enquiries-7, Karnataka Lokayukta,
Bengaluru

The Government by its order dated 1/9/2018 initiated the disciplinary proceedings against Sri Nandkishore Dattajirao Patil, the then Head Master, Government High School, Chikkadinkoppa, Khanapur Taluk, Belagavi District (now retired) (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/425/2018, Bengaluru dated 10/9/2018 nominated Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri Nandkishore Dattajirao Patil, the then Head Master, Government High School, Chikkadinkoppa, Khanapur Taluk, Belagavi District (now retired) was tried for the following charge:-

“ಆ.ಸ.ನೌ.ರ ಶ್ರೀ.ನಂದಕಿಶೋರ ದತ್ತಾಜಿರಾವ್ ಪಾಟೀಲ್ ಆದ ನೀವು ಮುಖ್ಯೋಪಾಧ್ಯಾಯರಾಗಿ ಸರ್ಕಾರಿ ಪ್ರೌಢ ಶಾಲೆ, ಚಿಕ್ಕದಿನಕೊಪ್ಪ, ಖಾನಾಪುರ ತಾಲ್ಲೂಕು, ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ ಇಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ದೂರುದಾರರ ಪತಿ ಶ್ರೀ.ರುಕ್ಕಣ್ಣ ಬುದ್ದಾಜಿ ಗುಂಜೀಕರ ಇವರು ಚಿಕ್ಕದಿನಕೊಪ್ಪದ ಸರ್ಕಾರಿ ಪ್ರೌಢ ಶಾಲೆಯಲ್ಲಿ ಎರಡನೇ ದರ್ಜೆ ಗುಮಾಸ್ತರಾಗಿ ಸೇವೆ ಸಲ್ಲಿಸುವಾಗ ದಿನಾಂಕ:22/08/2014 ರಂದು ಮೃತರಾಗಿದ್ದು, ಮೃತರ ಕುಟುಂಬದವರಿಗೆ ನೀಡಬೇಕಿದ್ದ ಇ.ಜಿ.ಐ.ಎಸ್. ಹಣಕ್ಕೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ದಿನಾಂಕ:12/12/2015 ರಂದು ವಿಳಂಬ ಮಾಡಿ ಬಿಲ್‌ನ್ನು ತಯಾರಿಸಿ ದುರ್ವರ್ತನೆ ಹಾಗೂ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಮುಂದುವರೆದು, ಆ.ಸ.ನೌ.ರರಾದ ನೀವು ತಯಾರಿಸಿದ ಬಿಲ್‌ನ್ನು ಖಜಾನೆಗೆ ಸಮರ್ಪಕವಾಗಿ ಸಲ್ಲಿಸಿ, ಅಗತ್ಯ ಕ್ರಮ ಜರುಗಿಸಿ, ತುರ್ತಾಗಿ ಮೃತ ಕುಟುಂಬದವರಿಗೆ ಹಣವನ್ನು ನೀಡಲು ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಇ.ಜಿ.ಐ.ಎಸ್. ಬಾಬು ರೂ.1,43,111/- ದಿನಾಂಕ:05/02/2016 ರಂದು ವಿಳಂಬವಾಗಿ ಪಾವತಿಯಾಗಲು ಕಾರಣಕರ್ತರಾಗಿ ದುರ್ವರ್ತನೆ ಹಾಗೂ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಮುಂದುವರೆದು, ಇ.ಜಿ.ಐ.ಎಸ್. ನಲ್ಲಿ ತೊಡಗಿಸಿದ ಹಣವನ್ನು ಶೀಘ್ರವಾಗಿ ಕೊಡಿಸುವಂತೆ ಆ.ಸ.ನೌ.ರರಾದ ನಿಮಗೆ ಅನೇಕ ಮನವಿಗಳನ್ನು ಮಾಡಿದ್ದರೂ ಸಹ ಕ್ರಮ ಜರುಗಿಸದೆ ವಿಳಂಬ ನೀತಿ ಅನುಸರಿಸಿ 18 ತಿಂಗಳ ನಂತರ ಮೃತ ಕುಟುಂಬದವರಿಗೆ ಹಣ ಪಾವತಿಯಾಗಲು ಕಾರಣಕರ್ತರಾಗಿ ದುರ್ವರ್ತನೆ ಹಾಗೂ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held

that the Disciplinary Authority has failed to prove the above charge against DGO Sri Nandkishore Dattajirao Patil, the then Head Master, Government High School, Chikkadinkoppa, Khanapur Taluk, Belagavi District (now retired).

5. On re-consideration of inquiry report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer.

6. It is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate the DGO Sri Nandkishore Dattajirao Patil, the then Head Master, Government High School, Chikkadinkoppa, Khanapur Taluk, Belagavi District (now retired) from the afore stated charge.

7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.



(JUSTICE B.S.PATIL)

Upalokayukta
State of Karnataka,
Bengaluru

